

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI**

OA No. 455/2019
M.A. No. 528/2019

The 7th day of February, 2019

**HON'BLE MR. V. AJAY KUMAR, MEMBER (J)
HON'BLE MS. ARADHANA JOHRI, MEMBER (A)**

1. Poonam Maurya,
Aged about 46 years, Group 'B'
Superintendent (GST & Central Excise),
D/o Shri Ram Darash Maurya,
R/o G-605, Sarojini Nagar,
New Delhi-110023.
2. Pramendra Kumar Sinha,
Aged about 44 years, Group 'B'
Superintendent (GST & Central Excise),
S/o Late Naoni Gopal Sinha,
R/o H.No.8, Block No.18,
Spring Field Coloney,
Faridabad, Haryana-121003.
3. Sanjeev Negi,
Aged about 44 years, Group 'B'
Superintendent (GST & Central Excise),
S/o Late G.S. Negi,
R/o L-II/68A, DDA Flats,
Kalkaji, New Delhi-110019.
4. Sunil Kumar,
Aged about 44 years, Group 'B'
Superintendent (GST & Central Excise),
S/o Shri Bindeshwari Bhagat,
R/o L-II/131A, DDA Flats,
Kalkaji, New Delhi-110019.
5. Arvind Kumar,
Aged about 47 years, Group 'B'
Superintendent (GST & Central Excise),
S/o Late Banke Bihari,
R/o L-II/66A, DDA Flats,
Kalkaji, New Delhi-110019. .. Applicants

(By advocate : Shri Kripa Shankar Prasad)

Versus

1. The Secretary,
Department of Economic Affairs,
Ministry of Finance,
Govt. of India,
North Block, New Delhi.

2. The Secretary,
Department of Expenditure,
Ministry of Finance,
Govt. of India,
North Block, New Delhi.

3. The Secretary,
Department of Revenue,
Ministry of Finance,
Govt. of India,
North Block, New Delhi.

4. The Secretary,
Ministry of Finance,
Govt. of India,
North Block, New Delhi.

5. The Chairman,
Central Board of Indirect Taxes & Customs,
Ministry of Finance,
Govt. of India,
North Block, New Delhi.

6. The Director,
R&R&DC (Surplus Cell),
Dept. of Personnel & Training,
3rd Floor, Lok Nayak Bhawan,
Khan Market, New Delhi. .. Respondents

(By Advocate : Shri P.K. Singh for Shri Rajeev Kumar)

ORDER (ORAL)**By Mr. V. Ajay Kumar, Member (J)**

Heard Shri Kripa Shankar Prasad, learned counsel for the applicants and Shri P.K. Singh representing Shri Rajeev Kumar, learned counsel appeared on behalf of the respondents on receipt of advance notice.

2. MA 528/2019 filed for joining together is allowed.
3. The applicants, five in number and presently working as Superintendent (GST & Central Excise) on regular basis, filed the O.A. seeking the following relief(s):
 - “(i) Issue direction/order to the respondents to fix the date of redeployment of the applicants as Inspector, Central Excise w.e.f. 01.08.2001 alongwith all consequential benefits..
 - (ii) Pass any other order/direction which this Hon’ble Tribunal may deem fit and proper in the facts and circumstances of the case to meet the ends of justice.”
4. It is submitted that the applicants made number of representations including Annexure A-17 (Colly.) ventilating their grievances to the respondents. However, no orders have been passed thereon till date.
5. In the circumstances, the O.A. is disposed of at the admission stage itself, without going into the merits of the case, by directing the respondents to consider the Annexure A-17 (Colly.)

representations of the applicants and to pass appropriate reasoned and speaking orders thereon, in accordance with law, within a period of 90 days from the date of receipt of a certified copy of this order. No order as to costs.

Let a copy of the O.A. be enclosed to this order.

(ARADHANA JOHRI)
Member (A)

(V. AJAY KUMAR)
Member (J)

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